

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/MP No.....273/2000.....

.....G. Shivanji Lal Gauran.....Versus.....H.O.I. & O.S.....

Date of Order	Orders
<p>6.9.2000</p> <p><i>Received demand 6.9.2000</i></p> <p><i>Ad</i></p> <p><i>226/2010</i></p>	<p>Mr.C.B.Sharma - Counsel for applicant. Mr.Hemant Gupta - Proxy of Mr.M.Rafiq - Counsel for Resp.</p> <p>The learned counsel for the applicant submits that the applicant has filed a representation dated 10.5.2000 to respondent No.3 which has not been decided/disposed of so far. The learned counsel for the applicant submits that at this stage the O.A may be disposed of by giving directions to respondent No.3 to decide/dispose of his representation dated 10.5.2000 by a reasoned and speaking order.</p> <p>In view of the submissions made before me, respondent No.3, Superintendent of Post Offices, Tonk, is directed to dicide/dispose of the representation dated 10.5.2000 filed by the applicant by a reasoned and speaking order, within two months from the date of receipt of a copy of this order, if the same has not been decided/disposed of so far. If the applicant has any grievance after the decision/disposal of the representation, he is free to approach the appropriate forum if so advised.</p> <p>With the above directions, the O.A is disposed of at the stage of admission. No order as to costs.</p> <p><i>(S.K.Agarwal)</i> Member (J).</p>